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Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
Orders of direction &
Registrar's orders

Tribunal's orders

Stamp NO 375/91

Date noted
M. K. Chellu
17/7

Circulated for
..... in hearing
including point of limitation
..... 18.7.91

1. Point of limitation

dated: 18-7-91

1. This application under section 19 of the Administrative Tribunals Act, 1985 was filed on 18.7.1991. In it, the applicant who is working as Jr. Accounts officer, Savings Bank, Central Organisation, Akola, in the Department of Posts is challenging the adverse entries in her Annual Confidential ^{report} ~~search~~ for the year 1985-86, which was communicated to her vide letter dated 5.12.1986 and ~~connected~~ ^{consequential} and ~~subsequent~~ ^{2.} the case that ~~if~~ the above mentioned adverse mentioned entries were communicated to her. She submitted a series of representations to the Director, Postal services, Nagpur, dated:

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contd:

and Post Master General, Bombay. As ^{she did} ~~she has~~ not receive any reply to any of these representations, she ultimately submitted a representation to the Director General, Department of Posts, ^{New Delhi} on 13-2-1990, even this representation remained unanswered and so she was compelled to approach ~~the~~ ^{the} Tribunal.

3. We have found the applicant is ^{while it is} ~~whether it is~~ true that a period of more than six months has elapsed since she submitted even ^{last} ~~her~~ representations, ^{we} ~~are~~ are of the opinion that the interests ^{of justice} would best be met by issuing a suitable direction regarding an expeditious reply to the respondents. As this is an

^{innocuous} ~~as the is a innocuous~~ order we propose to ^a ~~so~~ issue such direction even though the respondents are not before us.

34. We accordingly direct that a copy of the application be sent to the 2nd, 3rd and 6th respondents. We direct the 6th respondents to pass final orders on ~~the~~ the applicant's representation dated 13-2-1990

contd.

Contd.

(3)

within a period of three months from the date of receipt of a copy of this order. If the applicant continues to remain aggrieved even after such final orders are passed, she is at liberty to approach the Tribunal afresh. The application is disposed of accordingly.

T. C. Reddy (T.C. Reddy) 17(5)
P. S. Chaudhri (P.S. Chaudhri) 17(4)

18/12/91
Order/Judgment despatched
to Applicant/Respondent (a)
on 18-12-91

17/12/91